

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



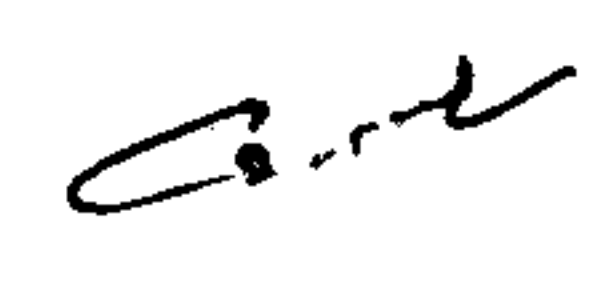
C.P. No. 51/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.03.2019**

Name of the Company: Krishak Bharati Co-operative Ltd.
V/s.
Gujarat State Energy Generation Ltd. & Ors.

Section of the Companies Act: Section 241,242 & 244 of the Companies Act

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Kamya Shah ON BEHALF OF ARTJUN JOSHI	ADV.	Petitioner	
2.	BRIHANU MADHAV [ON BEHALF OF LABHESHER METTA]	ADV.	RESPONDENT 4	
3	CS MANOJ HATAT	PCS	R-1	

ORDER

The Parties are represented through their respective Learned Counsel(s).

The proof of service upon Respondent is filed.

The service to the Respondent no. 11 is returned with postal remark as "not delivered"


Learned Lawyer appearing on behalf of the Respondent no. 4 requested for some time to file reply.

The Prayer is allowed.

The Respondent no. 4 to file his objections within **two** weeks by serving an advance copy to the petitioner.

With regard to the remaining Respondent nos. 2, 3, 5 to 13 are found absent. In view of this, the petitioner is advised to effect a paper publication in vernacular language, widely circulated newspaper, where the registered office of the Company is situated, by prescribing minimum 15 days' time from the date of publication.

List the matter on 13.06.2019.


MANORAMA KUMARI
MEMBER (JUDICIAL)

Dated this the 27th day of March, 2019.


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)